

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

203. C.P. (IB)/18(MB)2023

IN THE MATTER OF

JM Financial Asset Reconstruction Company Limited

Vs

Meghdoot Properties Private Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 04.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:- Adv. Mitali Bhatt (PH)

For the Respondent: CA Ankit Pitti (VC)

ORDER

The counsel for the petitioner prays for a short adjournment to which the counsel for the Respondent has no objection. Adjourned to **22.07.2024**.

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)